

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

**LOK SABHA
UNSTARRED QUESTION NO.1618
TO BE ANSWERED ON FRIDAY, THE 10TH MARCH, 2017
PHALGUNA 19, 1938 (SAKA)
CONVERSION OF BLACK MONEY**

1618: SHRIMATI RANJANBEN BHATT:

Will the Minister of FINANCE be pleased to state:

- (a) whether the operations of transport companies are agents of converting black money into white ones;*
- (b) if so, the details thereof;*
- (c) whether the Government propose to take any action in this regard; and*
- (d) if so, the details thereof and if not, the reasons therefor?*

**ANSWER
MINISTER OF STATE FOR FINANCE
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (d): Appropriate action against tax evasion, including against transport companies, is an on-going process. Such action under direct tax laws includes searches, surveys, enquiries, assessment of income, levy of taxes, penalties, etc. and filing of prosecution complaints in criminal courts, wherever applicable.

Further, the disclosure of information regarding specific taxpayers is prohibited except as provided under section 138 of the Income-tax Act, 1961

.*****